

1	2	3	4	5	6	7
10.	Damodar Valley Corporation	Saharpur Jamarpani	25.07.2007	Power	14.06.2011	No progress made. Review Committee recommended to de-allocate the block.
11	West Bengal Power Development Corporation	East of Damagoria (Kalyanesh-wari)	27.02.2009	Power	21.10.2011	The allocatee has surrendered the block.

Monitoring of progress of allocated coal blocks is done through a Committee under the Chairmanship of Additional Secretary (Coal). On the basis of the recommendations made by the committee, decision was taken to de-allocate the above coal blocks only.

(c) No case of cancellation of coal blocks is pending with the Government.

(d) Does not arise in view of the answer given in part (c) of the question.

#### **Ban on contract labour in coal mines**

2798. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the fact that though there is a ban on employment of contract labour in coal mines, thousands of labourers are working as contract labourers there; and

(b) if so, what steps Government has taken to give them equal wages for equal work?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) There is no total ban of employment of contract labour in coal mines. In pursuance of the provisions of Section 10(1) of the Contract Labour (Regulation and Abolition) Act, 1970, employment of Contract labour for certain jobs in coal mines is prohibited. Other works, which are not of permanent and perennial nature, are, however, given on contract basis, for which contractors deploy their workmen. Coal India Limited and its subsidiary companies do not directly employ/engage labourers on contract basis.

(b) As per Notifications issued by the Ministry of Labour & Employment from time to time, it is mandatory for the contract labourers engaged by the contractors to be paid minimum wages by the contractors.

#### **Supply of coal**

2799. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the thermal power stations of Odisha managed by NTPC, SAIL private companies, etc. are not able to get coal as per their requirements; and

(b) whether Government has any specific rule to give priority in supplying coal to the coal producing States like Odisha, Jharkhand, Chhattisgarh and West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The coal despatches to Thermal Power Stations in Odisha from Coal India Limited (CIL) sources during April-November 2011 against the contracted quantity stipulated in the Fuel Supply Agreement/Memorandum of Understanding between the coal companies and power stations have been 98% for IB power plant of Orissa Power Generation Corporation (OPGCL), 108% for National Thermal Power Corporation (NTPC) Talcher power station, 74% for NTPC Talcher Super Thermal Power Station, 104% for Sterlite Thermal Power Station and 93% for Steel Authority of India Limited (SAIL) Captive Power Plant. Despatch to NTPC Super Thermal Power Station was mainly affected due to inadequate placement of Merry-Go-Round (MGR) rakes by the power station and also due to law and order problem affecting the transportation of coal.

(b) The Coal Distribution Policy of October, 2007 issued by the Ministry of Coal does not envisage any priority in supply of coal to the coal producing States.

#### **Royalty on coal**

2800. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of COAL be pleased to state:

(a) whether Government is aware that the Department-Related Parliamentary Standing Committee on Coal and Steel has submitted its reports recommending the increase of royalty on coal to 20 per cent ad valorem;

(b) if so, Government's decision thereon; and